

(9)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/(IB)/2017
NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD
NAME OF THE RESPONDENT(S) : MARG LIMITED
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	S. INDUMATHIRAVI N. SHARMILA	Counsel for petitioner	N. Sharmila
2.	R. SANKARANARAYANAN FOR N.P. VISAY KUTUMAR	SENIOR COUNSEL	

ORDER

Ms S Indumathi Ravi, Counsel representing the petitioner present. Shri R Sankaranarayanan, Senior Counsel for the respondent present and stated that the respondent is making all efforts to settle the issue with the petitioner. He further stated that he has settled the issue in another connected matter and MD and promoter of the company was arrested and is unable to attend before the Tribunal today to make submissions in relation to the arrangement made for settling the matter and also to give instructions to the counsel in this regard. Counsel for petitioner reported no objections for granting time in view of the submissions made by the other side. Considering the submissions of both the counsel and in the interest of justice, I am inclined to grant time. Time is extended at their request. Put up on 04.12.2017 at 10.30 A.M.

- Sel -
K Anantha Padmanabha Swamy
Member (Judicial)